

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 104
470/252/ND/2020**

IN THE MATTER OF:

Income Tax Officer Ward 77(3) New Delhi

...APPELLANT

Vs.

ROC (Stallen Hospitality Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

**Order delivered on 10.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Appellant
For the ROC
For the Income Tax Department**

**:
:Mr. Yadubhushana, AROC.
:Mr. Ankit Singh, Adv. for Ms.
Lakshmi Gurung, Sr. Standing
Counsel and Ms. Adeeba Mujahid,
Jr. Standing Counsel.**

ORDER

Heard the submissions made by the proxy counsel for the Income Tax Department. AROC is present and submitted that that they have no objection to revive the registration of the company and this submission is in compliance with the internal Circular No. F.No.03/73/2017/CL-II dated 04.01.2018. Registry may also serve notice on the respondent no.1,2,3 and 4 in the matter and post the matter after two weeks. Post the matter to 19.01.2021.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member (J)**

(Anjula)